

जांच की जाती है और उपयुक्त कार्यवाही की जाती है ।

New Appointments in Transport and Shipping Ministry

7448. **Shri C. C. Desai:**
Shri D. N. Patodia:
Shri K. P. Singh Deo:

Will the Minister of Transport and Shipping be pleased to state:

(a) the additional staff appointed in the new Ministry after he assumed office as Minister of Transport & Shipping;

(b) the justification for the new appointments, persons appointed, their special qualifications for these new posts and the duration of the posts;

(c) whether persons appointed belong to the permanent service or they are temporary hands and with whom they have been working during the last two years; and

(d) whether he proposes to reduce his personal staff to the strength it was at the time of his predecessor in view of economy?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) to (c). A statement giving the required information is laid on the Table of House. [Placed in Library. See No. LT-1276/67].

(d) Yes, when the work load makes this possible

Development of Border Roads

7449. **Shri P. N. Solanki:**
Shri D. N. Patodia:
Shri R. K. Amin:

Will the Minister of Transport and Shipping be pleased to state:

(a) whether the work of development of roads on Kutch border and Banaskantha Border in Gujarat State is being undertaken by Government; and;

(b) if so, the progress made so far?

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): (a) Yes, Sir. Some roads on Kutch and Banaskantha Border in Gujarat State are being developed as strategic roads.

(b) Out of the sanctioned total length of 700 miles of roads, work on 296 miles has been completed and that on the remaining length is in an advanced stage of progress. Out of 19 major and 62 minor bridges, which were sanctioned, work on 3 major and 25 minor bridges has been completed and that on 15 major and 20 minor ones is in various stages of progress. Work on the remaining 1 major and 17 minor bridges is yet to be taken up.

Clearance of Goods at Ports

7450. **Shri S. S. Kothari:**
Shri Yajna Datt Sharma:
Shri S. K. Tapuriah:
Shri P. N. Solanki:
Shri N. K. Somani:
Shri K. P. Singh Deo:

Will the Minister of Transport and Shipping be pleased to state:

(a) whether Government have any proposal under consideration for declaring clearance of goods at Ports an essential service so as to ensure that clearance work is not immobilised by lightning strikes; and

(b) if so, the broad features thereof?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b). There is no proposal under consideration to declare any of the port services as an essential service. It is however proposed to include any service in or in connection with the working of any major port as a public utility service for purposes of Section 2(n) of the Industrial Disputes Act, 1947. This amendment is included in the Industrial Disputes (Amendment) Bill, 1966 which is pending consideration of the Rajya Sabha.